Sl. No.	Name of the State/ UT	JNNURM	PMAY(U)	Total
26.	Odisha	3,585	1,353	4,938
27.	Puducherry (UT)	718	17	735
28.	Punjab	2,601	336	2,937
29.	Rajasthan	25,697	6,582	32,279
30.	Sikkim	110	1	111
31.	Tamil Nadu	29,933	10,242	40,175
32.	Telangana	15,977	421	16,398
33.	Tripura	178	420	598
34.	Uttar Pradesh	18,968	4,560	23,528
35.	Uttarakhand	1,927	898	2,825
36.	West Bengal	26,868	8,243	35,111
	Total	370,173	105,390	475,563

Source: Monitoring Division-MoHUPA.

Extension for registration of projects under RERA

- 523. SHRI DEVENDER GOUD T.: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:
- (a) whether it is a fact that the Real Estate (Regulation and Development) Act (RERA) mandates registration of all projects before July, 2017;
- (b) whether it is also a fact that many States have neither appointed regulator nor notified rules and regulations under the Act;
- (c) if so, whether there is any proposal before the Ministry to extend the deadline; and
- (d) the status of ongoing projects, State-wise and the procedure for registration of such projects?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (RAO INDERJIT SINGH): (a) All the Sections of the Real Estate (Regulation and Development) Act, 2016 including Section 3 have come into effect from 01st May, 2017.

Section 3 of the Act states that no promoter shall advertise, market, book, sell or offer for sale, or invite persons to purchase in any moner any plot, apartment or building, as the case may be, in any real estate project or part of it, in any planning area, without registering the real estate project with the Real Estate Regulatory Authority established under this Act.

For the projects that are ongoing on the date of commencement of this Act and for which the completion certificate has not been issued, the promoter shall make an application to the Authority for registration of the said project within a period of three months from the date of commencement of this Act *i.e.* by 31.07.2017.

(b) The Rules under the Real Estate (Regulation and Development) Act, 2016 have been notified by 21 States / Union Territories.

The States of Tripura; Kerala; Haryana; Himachal Pradesh; Telangana; West Bengal; Puducherry; Goa; Sikkim; Arunachal Pradesh; Meghalaya; Nagaland; Manipur; and Mizoram have yet to notify the Rules under the Act.

The State of Maharashtra and Madhya Pradesh have set up permanent Regulatory Authorities. The States / UTs of Kerala; Punjab; Rajasthan; Mizoram; Haryana; NCT of Delhi; Andaman and Nicobar Islands; Chandigarh; Bihar; Uttar Pradesh; Jharkhand; Assam; Gujarat; Uttarakhand; Goa; Andhra Pradesh; Tamil Nadu; and Puducherry have set up interim Regulatory Authorities.

The UT of Daman and Diu and Dadra and Nagar Haveli is tying up with the Regulatory Authority of Maharashtra. The UT of Chandigarh is tying up with the Regulatory Authority of Delhi. The UT of Andaman and Nicobar Islands is tying up with the Regulatory Authority of Tamil Nadu. UT of Lakshadweep has informed that it has no urban areas, thus, there is no requirement of implementation of the Act at this stage.

- (c) No, Sir.
- (d) The Ministry of Housing & Urban Affairs does not maintain such data.

The procedure for registration of 'ongoing projects' is to be specified by Rules, which are required to be made by the State/Union Territory Governments in consonance with the provision of the Real Estate (Regulation and Development) Act, 2016.

Housing for All scheme in Himachal Pradesh

- 524. SHRIMATI VIPLOVE THAKUR: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:
- (a) the number of cities/towns in Himachal Pradesh which have been selected for development of dwelling units under the Housing for All scheme;
- (b) the eligibility criterion laid by Government to provide houses under the scheme; and
- (c) whether new features have been included in the scheme and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (RAO INDERJIT SINGH): (a) As proposed by the State Government of Himachal Pradesh, total 54 Statutory cities/towns of Himachal Pradesh have so far been included under Pradhan Mantri Awas Yojana (Urban) [PMAY (U)] Mission.

(b) The PMAY (U) Mission aims to provide central assistance to implementing agencies through States/UTs for providing houses to all eligible beneficiaries.

A beneficiary family will comprise husband, wife, unmarried sons and/or unmarried daughters. The beneficiary family should not own a pucca house (an all-weather dwelling unit) either in his/her name or in the name of his / her family in any part of India.

An adult earning member (irrespective of marital status) can be treated at a separate household.

Provided that he / she does not own a pucca house (an all weather dwelling unit) in his / her name in any part of India.

Provided also that in the case of a married couple, either of the spouses or both together in joint ownership will be eligible for a single house, subject to income eligibility of the household under the Scheme.

Selection/identification of beneficiaries for the projects taken up under the Pradhan Mantri Awas Yojana-Housing for All (Urban) Mission comes within the purview of State/UT Governments.